Directorate General of Foreign Trade UdyogBhawan DES-V Section

The NC Meeting No.25/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 30.03.2017 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri Kuldeep Singh, Assistant Director	DC(MSME)
4.	Shri K.C. Meena, DDG	DGFT
	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.24/AM-17 held on 09.03.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.25/AM-17 dated 30.03.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 25/84-ALC3/2016 MEETING DATE: 30.03.2017

	Case No.:3/25/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
1	HQ File :01/84/050/00471/AM17/	RLA File :04/24/040/00073/AM15/	Lic.No/Date:0410158974 14.07.2014	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:26/18/84- ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
2 HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 24.01.2017. NC decided to defer the case for re-listing on 27.04.2017.

	Case No.:7/25/84-ALC3/2016	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
3	HQ File :01/84/050/00475/AM17/	RLA File :07/24/040/00265/AM15/	Lic.No/Date:0710106906 03.11.2014	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

4	Case No.:20/40/84- ALC3/2014	Party Name:GEETANJALI WOOLLENS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status: Withdrawn
	HQ File :01/84/050/00344/AM15/	RLA File :03/94/040/00821/AM15/	Lic.No/Date:0310791537 28.11.2014	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms have already been fixed by NC in its meeting No.9/84 dated 04.06.2015. Accordingly, Committee decided to withdraw the case.

	Case No.:9/44/84- ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status: Withdrawn
5	HQ File :01/84/050/00379/AM15/	RLA File :02/24/040/00174/AM15/	Lic.No/Date:0210205371 23.12.2014	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms have already been fixed by NC in its meeting No.5/84 dated 07.05.2015. Accordingly, Committee decided to withdraw the case.

	Case No.:37/44/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status: Withdrawn
6	HQ File :01/84/050/00407/AM15/	RLA File :05/24/040/00516AM15/	Lic.No/Date:0510393028 29.01.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms have already been fixed by NC in its meeting No.1/84 dated 09.04.2015. Accordingly, Committee decided to withdraw the case.

	Case No.:9/25/84-ALC3/2016	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
7.	HQ File :01/84/050/00477/AM17/	RLA File :07/24/040/00102/AM16/	Lic.No/Date:0710108467 03.07.2015	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:3/23/84- ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
B HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that there is no representative appeared before NC on 30.03.2017. NC decided to defer the case for re-listing on 27.04.2017.

	Case No.:10/25/84- ALC3/2016	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
)	HQ File :01/84/050/00478/AM17/	RLA File :07/24/040/00183/AM16/	Lic.No/Date:0710108761 22.09.2015	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

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	Case No.:11/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
10	HQ File :01/84/050/00479/AM17/	07/24/040/000	Lic.No/Date:0710108806 05.10.2015	Defer Date: 27.04.2017

Case No.:40/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00508/AM17/	07/24/040/00024/42	Lic.No/Date:0710108810 05.10.2015	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:42/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
12	HQ File :01/84/050/00510/AM17/		Lic.No/Date:0710108808 05.10.2015	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:12/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00480/AM17/	:0//24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

A	Case No.:41/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
14	IQ File 01/84/050/00509/AM17/	.07/24/040/00200/4344	Lic.No/Date:0710109057 17.11.2015	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

15 Case No.:2/25 ALC3/2015	Party Name:SACOS INDIG	Meet No/Date:25/84- ALC3/2016		
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HQ File	RLA File	Lic.No/Date:5610004753	Defer Date:
:01/84/050/00283/AM16/	:56/24/040/00029/AM16/	20.11.2015	27.04.2017

	Case No.:44/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
16	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:45/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00513/AM17/	RLA File :07/24/040/00298/AM16/	Lic.No/Date:0710109110 01.12.2015	Defer Date: 27.04.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:5/1/84-ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
8 HQ File	RLA File	Lic.No/Date:0610038278	Defer Date: 27.04.2017
:01/84/050/00474/AM16/	:06/24/040/00041/AM16/	16.12.2015	

Decision: The Committee considered the case as per agenda and observed that the reminder has been issued to RA, Kanpur to furnish the hard copy of the application in this case. The reply is not received from RA, Kanpur. The case stands deferred for re-listing on 27.04.2017.

Case No.:23/23/84- ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0710109291	Defer Date: 27.04.2017
:01/84/050/00468/AM17/	:07/24/040/00353/AM16/	20.01.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

20	Case No.:22/23/84- ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
	HQ File	RLA File	Lic.No/Date:0710109475	Defer Date:

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:01/84/050/00467/AM17/ :07/24/040/00401/AM16/

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:8/25/84-ALC3/2016	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
/	HQ File :01/84/050/00476/AM17/	RLA File :07/24/040/00408/AM16/	Lic.No/Date:0710109553 22.03.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
22	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:23/8/84- ALC3/2016	Party Name:SATTI KUMAR INDIA PVT. LTD .	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status: Withdrawn
23	HQ File :01/84/050/00120/AM17/	RLA File :03/95/040/00042/AM17	Lic.No/Date:0310804060 20.04.2016	

norms have already been fixed by NC in its meeting No.16/84 dated 10.11.2016. Accordingly, Committee decided to withdraw the case.

	Case No.:43/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
24	HQ File :01/84/050/00511/AM17/	07/04/040/00000	Lic.No/Date:0710109737 29.04.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:36/5/84- ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:5210041879	Defer Date: 27.04.2017
:01/84/050/00068/AM17/	:52/24/040/00008/AM17/	04.05.2016	

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was granted to the firm but there is no representative of the firm appeared before NC on 09.03.2017. NC decided to defer the case for re-listing on 27.04.2017.

Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0710109837	Defer Date: 27.04.2017
:01/84/050/00034/AM17/	:07/24/040/00056/AM17/	19.05.2016	

Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Bangalore to furnish the hard copy of the application in this case. The reply is not received from RA, Bangalore. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

Case No.:7/13/84- ALC3/2016	Party Name:SUN RISE NETS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00238/AM17/	26/24/040/0000=	Lic.No/Date:2610012756 23.05.2016	Defer Date: 27.04.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 25.10.2016 to the firm to furnish the following information vide their U.O. No. 7/349/2016-TSW:

i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any

ii) Technical difference in export and import items.

iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

	Party Name:BHARAT SILKS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred	
28 HQ :01/8	04/050/00450	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Party Name:BHARAT SILKS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred	
	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:22/9/84- ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
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HQ File	RLA File	Lic.No/Date:0510398965	Defer Date:
:01/84/050/00151/AM17/	:05/23/040/00170/AM17/	01.07.2016	27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that there is no representative of the firm has attended the personal hearing before NC on 02.03.2017. NC decided to defer the case for re-listing on 27.04.2017.

Case No.:17/23/84- ALC3/2016	Party Name: THE NATURAL FLOORS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00462/AM17/	RLA File :10/24/040/00036/AM17/	Lic.No/Date:1010059533	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:11/23/84- ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
32	HQ File :01/84/050/00456/AM17/	RLA File :06/24/040/00014/AM17/	Lic.No/Date:0610038426 26.07.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:26/19/84- ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0310806649	Defer Date: 27.04.2017
3 :01/84/050/00337/AM1	7/ :03/95/040/00295/AM17/	27.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to send the application to TC, Noida for their comments as the case pertains to TC, Noida. The case stands deferred for re-listing on 27.04.2017.

	Case No.:17/25/84- ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
34	HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:2/13/84 ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0810138416	Defer Date:







:01/84/050/00233/AM17/	:08/24/040/00169/AM17/	04.08.2016	27.04.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 17.01.2017 through e.mail to furnish the justification of CAD /Stagewise wastage in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

Case No.:14/15/84- ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:3210077950	Defer Date: 27.04.2017
:01/84/050/00272/AM17/	:32/24/040/00012/AM17/	04.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued on 22.11.2016 to the firm to submit the sample of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

	Case No.:23/13/84- ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
1 /	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai on 21.11.2016 to furnish their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:18/19/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
8 HQ File	RLA File	Lic.No/Date:0310807179	Defer Date: 27.04.2017
:01/84/050/00329/AM17/	:03/95/040/00037/AM17/	18.08.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:19/19/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
	HQ File :01/84/050/00330/AM17/	RLA File :03/95/040/00036/AM17/	Lic.No/Date:0310807178 18.08.2016	Defer Date: 27.04.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

40	Case No.:10/23/84- ALC3/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
	HQ File :01/84/050/00455/AM17/	RLA File :03/95/040/00413/AM17/	Lic.No/Date:0310807464 30.08.2016	Defer Date: 27.04.2017







Case No.:25/19/84- ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 17.01.2017 to furnish the CAD /measurement chart in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

Case No.:9/19/84- ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
2 HQ File	RLA File	Lic.No/Date:0510399651	Defer Date: 27.04.2017
:01/84/050/00320/AM17/	:05/23/040/00262/AM17/	08.09.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:10/15/84- ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0610038450	Defer Date: 27.04.2017
:01/84/050/00268/AM17/	:06/24/040/00019/AM17/	14.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 09.12.2016 through email for clarification of the export quantity is more than the import quantity and its differences of 9,000 KG in this case. The Committee also observed that the reply of the firm has been received on 16.01.2017 and informed that due to some mistake on their part they submitting the said Adv Authorisation to RA, Kanpur for necessary correction for revise import quantity and also requested for defer the case till the revised quantity is not notified by Jt.DGFT, Kanpur. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

44 HO	Case No.:9/15/84- ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
	HQ File :01/84/050/00267/AM17/	RLA File :08/24/040/00217/AM17/	Lic.No/Date:0810138681 16.09.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 19.01.2017 to furnish the CAD/CAM and Measurement in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

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Case No.:30/19/84- ALC3/2016	Party Name:SUNNY INTERNATIONAL LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
45 HQ File	RLA File	Lic.No/Date:3310030350	Defer Date: 27.04.2017
:01/84/050/00341/AM17/	:33/24/040/00004/AM17/	30.09.2016	

	Case No.:34/25/84- ALC3/2016	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
46	HQ File :01/84/050/00502/AM17/	RLA File :06/24/040/00020/AM17/	Lic.No/Date:0610038464 04.10.2016	Defer Date: 27.04.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017

Case No.:1/21/84- ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0810138809	Defer Date: 27.04.2017
7 :01/84/050/00406/AM17/	:08/24/040/00265/AM17/	05.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 23.03.2017 through email to furnish the justification of higher wastage claimed in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

Case No.:2/23/84- ALC3/2016	Party Name:KP TECH NONWOVEN INDIA PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
8 HQ File	RLA File	Lic.No/Date:2410042070	Defer Date: 27.04.2017
:01/84/050/00447/AM17/	:24/21/040/00101/AM17/	07.10.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:4/15/84- ALC3/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
49	HQ File :01/84/050/00262/AM17/	RLA File :03/95/040/00531/AM17/	Lic.No/Date:0310808535 19.10.2016	Defer Date: 27.04.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

AT C2/2016	Meet No/Date:25/84- ALC3/2016	Status: Withdrawn
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		30.03.2017	
HQ File:01/84/050/00264/AM17/	RLA File :30/24/040/00025/AM17/	Lic.No/Date:3010103866	

Decision: Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 09.03.2017 that the Adv. Authorisation No. 3010103866 dated 19.10.2016 was issued on repeat basis under para 4.12 (a) (vi) of current Hand Book of Procedure Accordingly, Committee decided to withdraw the case.

	Case No.:6/16/84- ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
	HQ File :01/84/050/00280/AM17/	RLA File :02/24/040/00151/AM17/	Lic.No/Date:0210207116 02.11.2016	Defer Date: 27.04.2017
	Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 27.04.2017			

Case No.:20/20/84- ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:3/20/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0810139017	Defer Date: 27.04.2017
:01/84/050/00346/AM17/	:08/24/040/00312/AM17/	10.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to furnish the following information:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

54	Case No.:44/20/84- ALC3/2016	Party Name:R N R INTERNATIONAL	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
	HQ File :01/84/050/00387/AM17/	RLA File :05/24/040/00393/AM17/	Lic.No/Date:0510400427 16.11.2016	Defer Date: 27.04.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to furnish the CAD of the product in this case. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

	Case No.:2/20/84- ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
55	HQ File :01/84/050/00345/AM17/	RLA File :32/24/040/00025/AM17/	Lic.No/Date:3210078031 23.11.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to specify the name of export product in this case. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

34-	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
/AM17/	RLA File :56/24/040/00037/AM17/	Lic.No/Date:5610005033 29.11.2016	Defer Date: 27.04.2017
	/AM17/	INTERNATIONAL LTD RLA File	INTERNATIONAL LTD ALC3/2016 30.03.2017 RLA File Lic.No/Date:5610005033

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:2/19/84- ALC3/2016	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00313/AM17/ Decision: The Committee of	RLA File :30/24/040/00028/AM17/	Lic.No/Date:3010103896 05.12.2016	Defer Date: 27.04.2017

Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Ludhiana to furnish the hard copy of the application in this case. The reply is not received from RA, Ludhiana. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

Case No.:12/23/84- ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00457/AM17/	:04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

50	Case No.:14/23/84- ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
57	HQ File :01/84/050/00459/AM17/	RLA File :32/24/040/00034/AM17/	Lic.No/Date:3210078071 29.12.2016	Defer Date: 27.04.2017

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application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:16/23/84- ALC3/2016	Party Name:JUMBO BAG LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0410162654	Defer Date: 27.04.2017
:01/84/050/00461/AM17/	:04/24/040/00137/AM17/	02.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:19/25/84- ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
61	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:48/25/84- ALC3/2016	Party Name:SURYA TEXTECH,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
62	HQ File :01/84/050/00516/AM17/	RLA File :22/24/040/00088/AM17/	Lic.No/Date:2210015626 03.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:13/23/84- ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0410162688	Defer Date: 27.04.2017
:01/84/050/00458/AM17/	:04/24/040/00179/AM17/	09.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 08.03.2017 to the firm to furnish the following information vide their U.O. No. 7/148/2017-TSW:

- i) Complete calculation for requirement of raw materials separately for each export product duly certified by Chartered Engineer.
- ii) Function of each raw material in export product.
- iii) To indicate the width of raw material where linear meter or yard etc., has been given or alternatively area in square meter.
- iv) Consumption of raw materials with corresponding production of each export product separately for the last three year duly certified by Chartered accountant, if already manufactured/exported earlier.

NC has also noted that the firm intimated on 09.032017 through email that the reply will be submitted in next week. NC decided to wait for their reply. The case stands deferred for re-listing on 27.04.2017.

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	Case No.:21/23/84- ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
04	HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	Defer Date: 27.04.2017

	Case No.:9/23/84- ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
\mathbf{n}	HQ File :01/84/050/00454/AM17/	RLA File :32/24/040/00035/AM17/	Lic.No/Date:3210078080 11.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:30/25/84- ALC3/2016	Party Name: EDCONS EXPORTS (P) LTD.	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00498/AM17/	RLA File :02/24/040/00209/AM17/	Lic.No/Date:0210207249 12.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:39/25/84- ALC3/2016	Party Name:VINAYAK POLYMERS	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
\mathbf{n}	HQ File :01/84/050/00507/AM17/	RLA File :13/24/040/00045/AM17/	Lic.No/Date:1310048524 12.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:18/23/84- ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00463/AM17/	RLA File :35/24/040/00042/AM17/	Lic.No/Date:3510045093 13.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:27/25/84- 69 ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
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HQ File	RLA File	Lic.No/Date:0610038542	Defer Date:
:01/84/050/00495/AM17/	:06/24/040/00036/AM17/	18.01.2017	27.04.2017

	Case No.:35/25/84- ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
70	HQ File :01/84/050/00503/AM17/	RLA File :06/24/040/00037/AM17/	Lic.No/Date:0610038541 18.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:26/25/84- ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00494/AM17/	RLA File :35/24/040/00046/AM17/	Lic.No/Date:3510045099 20.01.2017	Defer Date 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:31/25/84- ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
11	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:32/25/84- ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00500/AM17/	RLA File :08/24/040/00416/AM17/	Lic.No/Date:0810139583 24.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

74	Case No.:19/23/84- ALC3/2016	Party Name:SEVEN SEAS TRADING COMPANY	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
	HQ File :01/84/050/00464/AM17/	RLA File :10/24/040/00098/AM17/	Lic.No/Date:1010059699 25.01.2017	Defer Date: 27.04.2017

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Case No.:15/25/84- ALC3/2016	Party Name: DHARMESH TEXTILES LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic.No/Date:3310030367 31.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:20/25/84- ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
76	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:24/25/84- ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
/ /	HQ File :01/84/050/00492/AM17/	25/24/242/22222	Lic.No/Date:3510045100 31.01.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:20/23/84- ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
/ ^	HQ File :01/84/050/00465/AM17/	RLA File :04/24/040/00143/AM17/	Lic.No/Date:0410162765 01.02.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:21/25/84- ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
79	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.







 Case No.:22/25/84- ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00490/AM17/	RLA File :06/24/040/00042/AM17/	Lic.No/Date:0610038551 02.02.2017	Defer Date: 27.04.2017

	Case No.:37/25/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
81	HQ File :01/84/050/00505/AM17/	RLA File :03/95/040/00817/AM17/	Lic.No/Date:0310810903 02.02.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:38/25/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00506/AM17/	RLA File :03/95/040/00835/AM17/	Lic.No/Date:0310810904 02.02.2017	Defer Date 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:49/25/84- ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
X4	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

85 Case No.:36/25/84- ALC3/2016	Party Name:SUPERHOUSE LIMITED		Status
	LIMITED	ALC3/2016	Deferred







		30.03.2017	
HQ File	RLA File	Lic.No/Date:0610038556	Defer Date:
:01/84/050/00504/AM17/	:06/24/040/00039/AM17/	06.02.2017	27.04.2017

	Case No.:25/25/84- ALC3/2016	Party Name:FIBRE WORLD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
86	HQ File :01/84/050/00493/AM17/	RLA File :10/24/040/00103/AM17/	Lic.No/Date:1010059711 08.02.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:1/23/84- ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:3110066578	Defer Date: 27.04.2017
:01/84/050/00446/AM17/	:31/83/040/00138/AM17/	09.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that a letter has been issued to RA, Ludhiana on 24.03.2017 to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 27.04.2017.

	Case No.:29/25/84- ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
88	HQ File :01/84/050/00497/AM17/	RLA File :06/24/040/00043/AM17/	Lic.No/Date:0610038559 10.02.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

Case No.:13/25/84- ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

90	Case No.:23/25/84- ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
	HQ File	RLA File	Lic.No/Date:3510045113	Defer Date:







:01/84/050/00491/AM17/	:35/24/040/00054/AM17/	16.02.2017	27.04.2017

	Case No.:28/25/84- ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
91	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:33/25/84- ALC3/2016	Party Name:SDJ INTERNATIONAL	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
92	HQ File :01/84/050/00501/AM17/	RLA File :02/24/040/00239/AM17/	Lic.No/Date:0210207393 22.02.2017	Defer Date 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:1/25/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
93	HQ File :01/84/050/00469/AM17/	RLA File :30/24/040/00039/AM17/	Lic.No/Date:3010103962 24.02.2017	Defer Date: 27.04.2017
	Decision: Committee considered has not yet received from RA, L	d the case as per agenda and ol udhiana. The case stands de	bserved that the hard copy of t	he application

	Case No.:18/25/84- ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
94	HQ File :01/84/050/00486/AM17/	RLA File :06/24/040/00044/AM17/	Lic.No/Date:0610038567 01.03.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:14/25/84- ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
95	HQ File :01/84/050/00482/AM17/	RLA File :04/24/040/00191/AM17/	Lic.No/Date:0410162850 02.03.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The







case stands deferred for re-listing on 27.04.2017.

	Case No.:46/25/84- ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
96	HQ File :01/84/050/00514/AM17/	RLA File :04/24/040/00196/AM17/	Lic.No/Date:0410162853 03.03.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

	Case No.:47/25/84- ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:25/84- ALC3/2016 30.03.2017	Status Deferred
97	HQ File :01/84/050/00515/AM17/	RLA File :04/24/040/00201/AM17/	Lic.No/Date:0410162865 07.03.2017	Defer Date: 27.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

(98)

Case No.396	M/s. Pret Interpret Clothing Pvt. Ltd.
NC Meeting No. 25/AM-17 dt. 30.03.2017	File No.01/84/050/042/AM-15/DES-V
RA. F.No. 07/24/040/00481/AM14	

Fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.12.2016 alongwith the desired information for fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 as their case was rejected by NC in its meeting No. 33/84 dated 11.12.2014 due to non submission of information as desired by DC(MSME) on 15.10.2014. NC decided to defer the case for relisting on 27.04.2017.

(99)

Case No.397	M/s. Magnolia Blossom	
NC Meeting No. 25/AM-17 dt. 30.03.2017	File No.01/84/171/00302/AM-15/DES-V	

Request for clarification on Textile General Note No. 14 as required by Central Licensing Authority, New Delhi for acceptance of export under SION J-270 to J296 in Blended fabric 65% Cotton & 35% Silk for regularization of Annual Advance Licence No. 0510223412 dated 04.07.2008.

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Decision: Committee considered the case as per agenda along with relevant documents. Committee noted that the above said Authorization was issued by RA concerned as per SION J-290, J-288, J-270 and J-289 for export item Ladies Blouse, Dress, Shirts & skirts respectively on Annual basis.

* The firm imported various types of fabrics and fulfilled the export obligation during the EO period

* One of the raw materials is 65% Cotton 35% Silk Dyed /Printed Fabric imported under HS Code No. 52121300 /5212500.

The Committee observed that as per entries given in NOTE 2(A) of Chapter-50 of Section XI in ITC (HS) classification of export and import items book, 2012 "Goods classifiable in Chapters 50 to 55 or of heading 5809 or 5902 and of a mixture of two or more textile materials are to be classified as if consisting wholly of that one textile material which predominates by weight over any other single textile material. When no one textile material predominates by weight, the goods are to be classified as if consisting wholly of that one textile material which is covered by the heading which occurs last in numerical order among those which equally merit consideration.

In this case Cotton pre-dominates by weight over Silk fabric. Therefore in this authorization the export item may be treated as made of cotton and redeem the case by RA concerned.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(100)

M/s. Loyal Textile Mills Ltd.
File No. 01/84/050/00271/AM-17/DES-V

Re-fixation of norms in respect of Advance Authorization No.3510036283 dated 22.11.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 30.01.2017 for re-fixation of higher consumption of norms against the above said Adv. Authorisation which was decided by NC in its meeting No.15/AM13 dated 19.07.2012. NC decided to defer the case for re-listing on 27.04.2017.

(101)

Case No.399	M/s. Gaurav International
NC Meeting No. 25/AM-17 dt. 30.03.2017 RA. F.No. 05/23/040/00206/AM17	File No. 01/84/050/00199/AM-17/DES-V

Amendment in Export product in respect of Adv. Authorisation No. 0510399132 dated 19.07.2016.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that RA, CLA vide their letter dated 16.09.2016 has informed that the following export item No. 1 has been amended by them against the above said Adv. Authorisation:

Export product earlier	Export product amended by RA, CLA, New Delhi
Ladies Blouse made of 100% Polyester printed woven fabric GSM 96+/-10% Style No. 420016, 420017	Ladies Dress made of 100% Polyester printed woven fabric GSM 96+/-10% Style No. 420016, 420017

Accordingly, NC has accepted the above export product amended by RA as per amendment sheet. RA concern may take necessary action subject to compliance of other usual conditions.

(102)

Case No.400	M/s. Loyal Textile Mills Ltd.
NC Meeting No. 25/AM-17 dt. 30.03.2017	File No. 01/84/050/00484/AM-13/DES-V





RA. F.No. 35/24/040/24/AM13

Re-fixation of norms in respect of Advance Authorization No.3510040463 dated 14.03.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 11.01.2017 for re-fixation of norms which was decided by NC in its meeting No. 07/AM14 dated 22.05.2014 against the above said Adv. Authorisation. Accordingly, NC decided to re-fix the norms as per as per written comments of TC, Mumbai

conveyed vide their letter No.11/412013/Wvg/23 dated 30.01.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	Quantity now
1	000/ 0	Quantity		earlier	allowed
1.	98% Cotton 2% Nylon fibre with	50,000 Meter	Raw Cotton natural fibre	11,113 Kgs.	24078 Kgs.
	white metal compound blended dyed woven fabric		Nylon fibre with white metal compound synthetic staple fibre	198 Kgs.	429 Kgs.
	with flame		Vat dyes	135 Kgs.	292.5 Kgs.
	retardant finish		Flacovan (FR	3600 Kgs. (@ 411	8619.00 Kgs @
	SLT No. 8551		Chemical)	grams per Kg. of	.442 Kg/Kg. o
				fabric)	fabric
			Ukadan flame	423 Kgs. (@ 48	916.5 Kgs@ .047
			resistant chemicals	grams per Kg. of fabric)	Kg/Kg of fabric.
			Silastal flame	189 Kgs. (@ 21	390 Kgs @ .020
		7	resistant chemicals	grams per Kg. of fabric)	Kg/Kg of fabric
			Silastan flame	45 Kgs. (@ 5	78 Kgs @ 004
			resistant chemicals	grams per Kg. of fabric)	Kg/Kg of fabric
			Furnace Oil	As per fuel policy	As per fuel policy
			Polyvinyl Alcohol	90 Kgs	195 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(103)

	M/s. Apparel Export Promotion Council File No. 01/84/171/186/AM-17/DES-V
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Proposal for simplication of import and export procedure.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -

"2.45 sq mtrs seem to be may high! Needs to be examined"

The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same has send to TC, Noida for examination and comments. NC decided to wait for their comments and defer the case for re-listing on 27.04.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the firm has furnished their reply dated 19.12.2016 received in this section on 28.12.2016. NC decided to send reply of the firm to TC, Noida for examine the case. The case stands deferred for re-listing on 27.04.2017.

(105)

Case No.403 NC Meeting No. 25/AM-17 dt. 30.03.2017	M/s. Surgeine Healthcare India Pvt. Ltd. File No. 01/84/050/00365/AM-16/DES-V
RA. F.No. 05/24/040/00422/AM16	
Request for re-fivation of norms against A.I.	Authorization No. 0510206402 to 102 access

Request for re-fixation of norms against Adv. Authorisation No. 0510396482 dated 02.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. Accordingly, NC decided to maintain the status quo and reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

(106)

Case No. 404	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 25/AM-17 dt. 30.03.2017	File No.01/84/050/00034/AM-16 /DES-V
R.A.F.No.02/24/040/00228/AM15	
Request for fixation of norms against the Adv	Authorisation No. 0210205622 dated 09.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No. 2/84 dated 28.04.2016. Committee also observed that the case was referred to TC, Mumbai on 24.10.2016 for examine and comments and second reminder has also been issued to TC, Mumbai. Reply is not received so far from them. NC decided to wait for their reply. The case stands deferred for relisting on 27.04.2017.

(107)

Case No.405	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 25/AM-17 dt. 30.03.2017	Pt.File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	TO THE ON DEST
Re-fixation of norms in respect of Advance	

Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 30.05.2016 for re-fixation of norms in respect of Advance Authorization No.3210039804 dated 19.02.2009 which was decided by NC in its meeting No. 19/10 dated 06.08.2009. Accordingly, Committee decided to maintain the status quo and reject the case.

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RA concern may take necessary action subject to compliance of other usual conditions.

(108)

Case No.406	M/s. Maya Exports Corporation
NC Meeting No. 25/AM-17 dt. 30.03.2017	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) in	stead of GSM (+/-10%) in respect of 29th Adv Licences which
was decided by NC in its different meetings.	•

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's representative had not appeared before NC meeting on 22.12.2016 in this case. NC decided to defer the case for 27.04.2017.

(109)

Case No.407	M/s. Aditya Birla Grasim
NC Meeting No. 25/AM-17 dt. 30.03.2017	File No. 01/84/171/00300/AM-17/DES-V
Request for clarification of nomenclature of	f "Artificial Staple Fibre of Viscose Rayon & Viscose Staple
Fibre" are same or not under ITC HC	

Fibre" are same or not under ITC HS – 55041000 and SION A-1877 as the issue has raised by RA, Vadodara.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.02.2017 for clarification on nomenclature of "Artificial Staple Fibre of Viscose Rayon & Viscose Staple Fibre" are same or not under ITC HS – 55041000 and SION A-1877 as the issue has been raised by RA, Vadodara in this case. NC has stated that the viscose fibre are artificial and may not be cellulose fibres, so NC has decided to ask the firm to clarify the word "artificial" put on in nomenclature in this case. The case stands deferred for re-listing on 27.04.2017.

(110)

Case No.408	M/s. Dhruv Global Ltd.
NC Meeting No. 25/AM-17 dt. 30.03.2017	File No. 01/84/171/00242/AM-17/DES-V
RA. F.No. 05/25/039/002/AM14	

Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 030.05.2016 for fixation of norms in respect of Annual Advance Authorization No.0510361429 dated 01.08.2013. NC decided to ask the firm to furnish the CAD of the product in this case. The case stands deferred for re-listing on 30.03.2017.

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Case No.409	M/s. Dhruv Global Ltd.	
NC Meeting No. 25/AM-17 dt.	File No. 01/84/171/204/AM-17/DES-V	
30.03.2017		
RA. F.No. 05/25/039/0002/AM14		

Request for fixation of norms against Annual Adv. Authorisation No. 0510361429 dated 01.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 13.12.2016 through email to submit the justification for higher requirement of wastage in this case. The reply is not received from the firm so far. NC decided to ask the firm again to furnish the stage wise CAD of each of export item in this case. The case stands deferred for re-listing on 27.04.2017.

(112)

Case No.410	M/s Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/162/174/AM17/DES-V

Fixation of norms for export product Wind Jacket made of 100% Polyester knitted other pile fabric assembled in layered with 100% Polyester woven fabric GSM 310 (Tolerance + or -10%) Style No. XM 1634 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 08-03-2017 M/s. Shahi Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(113)

Case No. 411	M/s. Shahi Exports (P) Ltd.
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/162/177/AM17/DES-V

Fixation of norms for export product Gents Jacket with Hood Made of 60% Cotton 40% Polyester Dyed Woven Fabric GSM 260 with Lining 100% Polyester Fleece Knitted Fabric GSM 250 and 100% Cotton Corduroy Woven Fabric GSM 275 (Tolerance + or – 10%) Style No. WM4121 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 07-03-2017 M/s. Shahi Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(114)

Case No. 412 M/s. Shahi Exports Pvt. Ltd.

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NC Meeting No. 25/AM-17 dt. 30-03-2017 File No. 01/84/162/175/AM17/DES-V

Fixation of norms for export product Gents Jacket with Hood Made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + Or – 10%) Style No. WM6045 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 07-03-2017 M/s. Shahi Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(115)

Case No. 413	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/162/178/AM17/DES-V

Fixation of norms for export product Gents Jacket Made of 60% Cotton 40% Polyester Dyed Woven Fabric GSM 260 with Lining 100% Polyester Fleece Knitted Fabric GSM 250 and 100% Cotton Corduroy Woven Fabric GSM 275 (Tolerance + or – 10%) Style No.WM4123 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 08-03-2017 M/s. Shahi Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(116)

Case No. 414	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/162/176/AM17/DES-V

Fixation of norms for export product Gents Jacket with Hood Made of 100% Nylon Printed Woven Fabric GSM 51(Tolerance + or – 10%) Style No. XM0565 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 07-03-2017 M/s. Shahi Exports Pvt. Ltd have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(117)

Case No. 415	M/s. Orient Craft Ltd.	
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/162/199/AM17/DES-V	

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Fixation of norms for export product Ladies Shirt (Full Sleeve) Made of 100% Polyester Dyed Woven Fabric, GSM 90 (+/- 10%) Style No. 797812 / 395939 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 15-03-2017 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(118)

Case No.416	M/s. Radnik Exports
NC Meeting No. 25/AM-17 dt. 30-03-	File No. 01/84/171/00279/AM-17/DES-V
2017	
RA. F.No. 05/27/039/018/AM13	

Fixation of norms for the export product "Ladies Top made out of 100% Nylon knitted (net embroidery fabric width- 140 cms , GSM 95+/-10% in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01/02/2017 for fixation of norms in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

(119)

Case No.417	M/s. Radnik Exports
NC Meeting No. 25/AM-17 dt. 30-03-	File No. 01/84/171/00278/AM-17/DES-V
2017	
RA. F.No. 05/27/039/018/AM13	

Fixation of norms for the export product "Ladies Top made out of 100% Polyester, woven dyed fabric width 57", GSM 88+/-10%, Style: Sheet Blouse" in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(120)

Case No.418	M/s. Radnik Exports
NC Meeting No. 25/AM-17 dt. 30-03-	File No. 01/84/171/00278/AM-17/DES-V

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RA. F.No. 05/27/039/018/AM13

Fixation of norms for the export product "Ladies Blouse with tightening at bottom made out of 100% Viscose woven dyed fabric width 56", GSM 78+/- 10% in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(121)

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Case No.419	M/s. Radnik Exports	
NC Meeting No. 25/AM-17 dt. 30-03-	File No. 01/84/171/00280/AM-17/DES-V	
2017		
RA. F.No. 05/27/039/018/AM13		

Fixation of norms for the export product "Ladies Blouse (tightening at bottom) made out of 100% Polyester, woven printed fabric width 55", GSM 88+/- 10%. Style 14BW115 in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(122)

Case No.420	M/s. Radnik Exports
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/162/00184/AM-17/DES-V
RA F No. 05/27/039/00026/AM14	

Fixation of norms for the export product "Ladies Trouser (Style: FT Blingeling) made out of 100% Polyester Woven dyed fabric, width 57", GSM 210+/-10% in respect of Annual Advance Authorization No. 0510374417 dated 24.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 09/03/2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374417 dated 24.12.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.04.2017.

(123)

Case No.421 M/s. Radnik Exports

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NC Meeting No. 25/AM-17 dt. 30-03- 2017	File No. 01/84/162/00186/AM-17/DES-V
RA. F.No. 05/27/039/021/AM14	

Fixation of norms for the export product "Other Outer Garment Ladies Top, made out of 100% viscose woven dyed fabric with embroidery width 125 cms, GSM 110+/-10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(124)

Case No.422	M/s. Radnik Exports
NC Meeting No. 25/AM-17 dt. 30-03-	File No. 01/84/162/00185/AM-17/DES-V
2017	
RA. F.No. 05/27/039/00005/AM15	

Fixation of norms for the export product "Ladies Trousers made out of 100% Silk woven Printed fabric, width 42", GSM 75+/-10%, Style: SC Palma in respect of Annual Advance Authorization No. 0510390128 dated 05.08.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 09.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510390128 dated 05.08.2014. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(125)

Case No.423	M/s. VMT Spinning Company Ltd.
NC Meeting No. 25/AM-17 dt. 30-03-	File No. 01/84/171/298/AM-17/DES-V
2017	

Request for clarification on the description of Viscose Fibre & Viscose Staple Fibre under SION J-87 and HS Code 55041000 as the required by RA, Ludhiana.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 27.02.2017 has sought clarification on the description of Viscose Fibre & Viscose Staple Fibre under SION J-87 and HS Code 55041000 as the required by RA, Ludhiana. Accordingly, NC has clarify the firm's request and decided that the description of Viscose Fibre & Viscose Staple Fibre both are same under SION J-87 and HS Code 5504100. RA concern may take necessary action subject to compliance of other usual conditions.

(126)

Case No.424 M/s. VMT Spinning Company Ltd.

Pur





NC Meeting No. 25/AM-17 dt. 30-03-File No. 01/84/171/299/AM-17/DES-V

Request for clarification on the description of Acrylic Fibre" & "Actylic Staple Fibre" under SION J7, J12, J26, J362 etc. and HS Code 55033000.

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm vide their letter dated 27.02.2017 has sought clarification whether Acrylic Fibre" & "Actylic Staple Fibre" both are same or different. Accordingly, NC has decided to clarify that the "Acrylic Fibre" & "Actylic Staple Fibre" both are same.

RA concern may take necessary action subject to compliance of other usual conditions.

(127)

Case No.425	M/s. Loyal Textiles Mills Ltd.
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/050/38/AM-12/DES-V
RA. F.No. 35/24/040/00001/AM12	

Re-fixation of norms in respect of Advance Authorization No.3510033418 dated 05.04.2011

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 21.01.2017 for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 13/AM16 dated 02.07.2015. Accordingly, NC decided to re-fix the ad-hoc norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

(128)

M/s. Loyal Textiles Mills Ltd.	
File No.01/84/050/84/AM-14/DES-V	

Fixation of norms in respect of Advance Authorization No. 3510041265 dated 18.06.2013

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 11.01.2017 for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No.25/84 dated 26.09.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM and other details submitted by the firm.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(129)

Case No.427	M/s. Loyal Textiles Mills Ltd.
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/162/063/AM-14/DES-V
RA. F.No. 35/24/040/07/AM14	

Re-fixation of norms in respect of Advance Authorization No.3510040982 dated 13.05.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 11.01.2017 for re-fixation of norms as per consumption applied by them from RA against the above said Adv. Authorisation which was decided by NC in its meeting No. 49/AM14 dated 20.03.2014. Accordingly, NC decided to re-fix the norms in respect of Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(130)

Case No.428	M/s. Bharat Tissues Pvt. Ltd,
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/050/00216/AM-15/DES-V
RA. F.No. 07/24/040/00031/AM15	

Fixation of norms in respect of Advance Authorization No.0710103822 dated 30.04.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.10.2016 for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No.9/84 dated 04.06.2015. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(131)

Case No.429	M/s. Concept Clothing
NC Meeting No. 25/AM-17 dt. 30-03-2017	File No. 01/84/050/280/AM-14/DES-V
RA. F.No. 05/23/040/00331/AM14	

Request for increased the consumption from 0.81 sq. Mtr/pcs to 1.10 sq.mtr/pcs i.e. from 8017.00 sq.mtr to 10912.00 sq.mtr against the Advance Authorisation No. 0510371162 dated 18.11.2013 as the imported of fabric has been increased.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 17.10.2016 and stated that the consumption of imported fabric at Sl. No. 1 has been increased from 0.81 sq. Mtr/pcs to 1.10 sq.mtr/pcs i.e. from 8017.00 sq.mtr to 10912.00 sq.mtr as they did not claim the wastages at the time of application against the Adv licence No. 0510371162 dated 18.11.2013. Committee also observed that the case was already approved by NC in its meeting No. 18/AM15 dt.07.08.2014. Accordingly, NC decided to maintain the status quo and reject the request of the firm.

RA concern may take necessary action subject to compliance of other usual conditions.

(132)

Case No.430	M/s. BMU International
NC Meeting No. 25/AM-17 dt. 30-03- 2017	File No.01/84/050/00322/AM-15/DES-V







RA. F.No. 02/24/040/00156/AM15

Modification of norms in respect of Advance Authorization No. 0210205217 dated 24.11.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.12.2016 for correction in description of Export product from 20131 to 2031 which was decided by NC in its meeting No.39/84 dated 29.01.2015 against the above said Adv. Authorisation. Accordingly, NC agreed the firm's request to amend the description of Export product from 20131 to 2031.

RA concern may take necessary action subject to compliance of other usual conditions.

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